

**Unaccounted Money**

**1124. Shri S. M. Banerjee:**  
**Shri D. C. Sharma:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that there have been less raids to unearth unaccounted money in 1966 as compared to 1965; and

(b) if so, the reasons therefor?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) The raids carried out in 1966 upto end of September are less compared to the raids in the corresponding period of last year.

(b) The decrease in the number of raids is mainly due to the following reasons:—

- (1) As a result of a large number of tax-payers making voluntary disclosures of unaccounted income under the schemes enacted by Parliament, the area of tax evasion in which raids could otherwise be contemplated was considerably reduced;
- (2) Certain organised rackets of tax evasion, like bogus hundi loans, were tackled in 1965 by carrying out raids on a large scale, and these raids accounted for a large proportion of the raids carried out in 1965;
- (3) Reliable information of tax evasion was received in lesser number of cases in the first nine months of 1966 as compared to the corresponding period of 1965.

**Income-tax arrears written off**

**1125. Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) the total amount of income-tax arrears written off during 1965 and upto 1st July, 1966;

(b) the reason therefor; and

(c) the names of those persons or firms whose Income-tax arrears have been written off?

**The Minister of Finance (Shri Sachindra Chaudhuri):** (a) The figures of income-tax arrears written off are maintained, according to the financial year, in the income-tax records. The total amount of income-tax arrears written off during the financial years 1965-66 and 1966-67 (upto 31st July, 1966) was Rs. 36,77,823 and Rs. 9,10,152 respectively. ..

(b) The reasons for write off were generally the following:

- (1) Assessee died leaving behind no assets.
- (2) Assessee had become insolvent.
- (3) The assessee being a Company had gone into liquidation.
- (4) Assessee was not traceable.
- (5) Assessee had left India leaving behind no assets.
- (6) Assessee had no attachable assets.
- (7) Where the demand raised was far in excess of the assets owned by the assessee, the demand was scaled down to the extent it was recoverable and the balance was written off.

(c) These are given in the statement laid on the Table of the House. [Placed in Library. See No. LT-7296/66].

**D.A. to Pensioners**

**1126. Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) whether Government have taken any final decision to increase the quantum of dearness allowance of pensioners; and

(b) if so, to what extent?